

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**30. C.P. (IB)/1205(MB)2021**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - Waterfall Insolvency Resolution  
Professionals Private Limited  
IN THE MATTER OF  
State Bank of India  
V/s  
Mrs. Nisha Nitin Jadhav**

**Section: Application under any other provisions- IBC U/s 95(1) of  
(IBC)**

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**ORDER**

Adv. Dheeraj Patil appeared for the Petitioner/Applicant through VC. Adv. Darshan Suvarna a/w Adv. Sagar Parab appeared for the Resolution Professional through VC. Counsel for the Petitioner wants to place on record additional affidavit. None appeared for the Respondent/Personal guarantor. The IRP has already been filed the report which is taken on record. However, till date no reply/objection has been filed nor anybody present on behalf of Respondent/Personal Guarantor. Let a final court notice be issued to the Respondent/Personal Guarantor directing them to file reply/objection, if any, against the report within a period of two weeks, failing which the matter will be heard ex-parte. List this matter on **18.06.2024.**

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**